

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.572 of 1998.

Monday, this the 22nd day of January, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

1. K.K.Krishnan,
Station Manager,
Southern Railway,
Kottayam.
2. M.Ajith,
Station Manager,
Southern Railway,
Quilon. Applicants

(By Advocate Shri O.V. Radhakrishnan)

Vs.

1. Senior Divisional Personal Officer,
Southern Railway,
Railway Divisional Office,
Thaikad, Trivandrum.
2. Chief Personal Officer,
Southern Railway,
Office of the General Manager,
Park Town, Chennai.
3. General Manager,
Southern Railway, Chennai.
4. Union of India represented by
its Secretary to Government,
Ministry of Railways, New Delhi. ..Respondents

(By Advocate Mrs. Sumathi Dandapani)

The application having been heard on 22.1.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant has filed this application for the following reliefs:

- i) to call for the records leading to S.P.O./H.R.D.MAS's D.O.letter No.P(s)535/II/10/Vol.

.2.

XXII dated 24.3.1998 referred to in Annexure A4 and Annexure A4 Office order dated 13.4.1998 of the 1st respondent and to set aside the same;

ii) to issue appropriate direction or order directing the respondents to allow the applicants, to continue in the Higher Grade posts on the basis of Annexure A1 order dated 25.5.1993 and Annexure A2 order dated 30.12.1997, without regard to Annexure A4 office order dated 13.4.1998;

iii) to issue appropriate direction or order directing the respondents, to regularise the period from 1.3.1993 to 30.12.1997 as spent in the Higher Grade of Rs.2375-3500 and to disburse to the applicants the arrears of pay and allowances, due to them, for the above period, with 18% interest from the respective dates the amounts became due;

iv to issue such other appropriate direction or order, which this Hon'ble Tribunal deems fit, just and proper in the circumstances of the case; and

v to award costs to the applicants."

2. Though the respondents have contested the O.A. by filing a reply statement, when the matter was taken up today, the learned counsel of the respondents produced for our perusal an Office Order No.T 6/2000/SM issued by the Senior Divisional Personnel Officer, Southern Railway, Trivandrum by which the services of the applicants between 1.3.93 to 30.12.97 have been regularised in the higher grade. A copy of the order is retained in file.

3. In view of the order now passed, the grievance of the applicants have been redressed. Noting this development the application is closed without any further direction. No costs.

Dated the 22nd January 2001.



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

LIST OF ANNEXURES REFERRED TO IN THE ORDER:

A-1: True extract of the Office Order No.35/93 dated 25.5.1993 of the 2nd respondent.

A-2: True extract of the Office Order No. T.63/97/SM N.V/P.535/II/SM Vol.3 dated 30.12.1997 of the 1st respondent.

A-4: True copy of the Office Order No T.20/98/SM No.V/P/535/II/SM/Vol/13 dated 13.4.98 of the 1st respondent.